

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH  
MA 1164/2018 in C.P. No.486/I&BP/NCLT/MAH/2018  
Under Section 12 (2) and Section 9 of IBC, 2016**

BMSS Steel Industries Pvt. Ltd.  
Represented by  
Mr. V S Rao Nagulapati  
Interim Resolution Professional  
... Applicant

In the matter of  
BMSS Steel Industries Pvt. Ltd.  
...Operational Creditor  
vs.  
Shrid Metal Technologies Pvt. Ltd.  
... Corporate Debtor

Order delivered on 11.10.2018

Coram: Hon'ble Bhaskara Pantula Mohan, Member (J)  
Hon'ble V. Nallasenapathy, Member (T)

For the Applicant: Mr. V S Rao Nagulapati,  
Interim Resolution Professional / Applicant

*Per V. Nallasenapathy, Member (Technical)*

**ORDER**

On the application filed by Resolution Professional for extension of Corporate Insolvency Resolution Process (CIRP) by 90 days from 13.10.2018 till 11.01.2019, basing on the resolution dated 17.09.2018 passed by the Committee of Creditors with 100% approval, this Bench hereby extends the Corporate Insolvency Resolution Process by 90 days from 13<sup>th</sup> October, 2018 until 11<sup>th</sup> January, 2019.

Accordingly, this application is hereby allowed.

sd/-  
**V. NALLASENAPATHY**  
Member (Technical)

sd/-  
**BHASKARA PANTULA MOHAN**  
Member (Judicial)